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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

RA No. 223/2005
in
OA 1870/ 2004

New Delhi this the 30th day of November, 2005

**Hon'ble Mr. V.K.Majotra, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)**

1. Hari Om,
S/0 Shri Neki Ram,
R/0 V&PO Fazilpur,
Jhadsa, Distt. Gurgaon (Haryana)
2. Rajpal Singh
S/0 Shri Harnam Singh,
R/0 H-609, Srinivaspuri,
New Delhi.
3. Subhash Kumar,
S/0 Shri Ajab Singh,
R/0 B-4/25, Swaran Jayanti Vihar,
Tikri Khurd, Narela, Delhi-40
4. Atma Ram,
S/0 Shri Thana Ram,
R/0 Vill. Sadrada,
PO Garhi Harsaru,
Distt. Gurgaon (Haryana)
5. Hukum Singh,
S/0 Shri Surender Singh,
R/0 H.No. 355, Sector-3,
MB Road, Pushp Vihar,
New Delhi-110017
6. Mohanti Paswan,
S/0 Thithar Paswan,
R/0 Vill. & PO Mandi Gaon,
Distt. Mehrauli, Delhi-110047
7. Omvir,
S/0 Shri Ramchander,
R/0 Vill. & PO Gwalpahari,
Distt. Gurgaon, Haryana

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8. Jagdish,
S/O Shri Srikishan,
R/O Vill & PO Anangpur,
Faridabad, Haryana

9. Hari Ram
S/O Shri Lok Ram Punia,
R/O Vill. Pathreri, Distt. Gurgaon.

..Applicants

VERSUS

Union of India and Ors through:

1. The Secretary,
Govt. of India,
Ministry of Non-conventional Energy Sources,
Solar Energy Centre.

2. The Director,
Solar Energy Centre,
Block No.14, CGO Complex,
New Delhi.

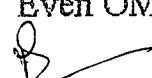
..Respondents

O R D E R (By Circulation)

(Hon'ble Mrs. Meera Chhibber, Member (J)

This Review Application has been filed by applicants against the order dated 13.9.2005 on the grounds that no finding has been recorded on ground E and on question of discrimination. Applicants had relied on DOP&T OM dated 25.5.1998 but since these points have not been dealt, the OA may be allowed after reviewing the order dated 13.9.2005.

2. We have read RA and find no merit in the RA. All the points which were raised by applicants were duly considered and dealt with in order dated 13.9.2005. It is a detailed and reasoned order. OM dated 25.5.1998 was neither referred to in OA nor was annexed by the applicants. No new grounds can be taken in RA. Even OM dated 25.5.1998 talks of amendment



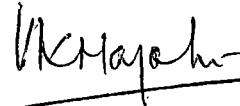
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of service Rules/RR on account of merger of pay scales by the Vth Pay Commission or where posts have been upgraded or cadre has been restructured or posts redistributed or for substituting percentage of vacancy with post in view of R.K. Sabharwal's judgment.

3. In para (ii) it is made clear that Annexure A is relevant only for those scales which have been merged into a single revised scale in respect of 55, 56, 57, 58, S-9, S-12, S-13, S-15, S-19, S-21, S-24, S-26, S-29 and S-32 whereas as per applicants own averment they were in S-1 (page 24) which scale was not merged by Vth Pay Commission, therefore, even this OM cannot advance the case of applicants in any manner.

5. In view of above, no case is made out for review. The RA is, therefore, rejected in circulation.


 (Mrs. Meera Chhibber)
 Member (J)


 (V.K. Majotra)
 Vice Chairman (A)
 30.11.05

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